

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges - Transfer and Postings - Notification issued - Relieving and Joining instructions issued – revised relieving instructions - issued.

Ref: 1.High Court's Notification No.38/2012, dated 19.03.2012.
2.High Court's Official Memorandum in R.O.C.No.12/2012-Con.B2, dated 19.03.2012.

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In view of the request made by the Tamil Nadu Judicial Officers' Association, as directed, the following **revised relieving instructions** are issued to the Civil Judges who have been transferred and posted in the High Court's Notification first cited :

The Civil Judges who have been transferred and posted in the High Court's Notification first cited, are required to hand over charge of their respective posts to any one of the nearest Principal District Munsifs / District Munsifs / Additional District Munsifs/ Judicial Magistrates / Judicial Magistrates, Fast Track Court at Magisterial Level / District Munsif-cum-Judicial Magistrates / Metropolitan Magistrates / Judges, Court of Small Causes Chennai, as the case may be, **on 02.04.2012 A.N.** (instead of 31.03.2012 A.N. as instructed earlier), and take charge of their respective new posts **on or before 04.04.2012 F.N.**, without availing full joining time.

The Officers who have been transferred and posted in the same station in which they are now functioning are required to take charge of their respective new posts **on 02.04.2012 A.N.**, / after handing over charge of their respective posts to their successors, as the case may be.

The Officers who relieve the Officers under transfer are required to hold full additional charge of the additional posts until the successors take charge or until further orders, as the case may be.

HIGH COURT, MADRAS

DATED: .03.2012.

REGISTRAR GENERAL

To

1. The Principal Judge, City Civil Court, Chennai.
 2. The Chief Judge, Court of Small Causes, Chennai.
 3. All the Principal District Judges.
 4. The Chief Metropolitan Magistrate, Egmore Chennai.
 5. All the Chief Judicial Magistrates.
- | With a direction to
| communicate this Official
| Memorandum to the Civil
| Judges functioning in their
| respective districts/units, who
| have been transferred vide
| High Court's Notification
| first cited.
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
 7. The Pay and Accounts Officer, High Court, Madras / Madurai.
 8. All the Treasury Officers.

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges - Transfer and Postings - Notification issued - Relieving and Joining instructions issued – modification of relieving and joining instructions in respect of Thiru R.Selvakumar, Judicial Magistrate, Perambalur - orders issued.

Ref: 1.High Court's Notification No.38/2012, dated 19.03.2012.
2.High Court's Official Memorandum in R.O.C.No.12/2012-Con.B2, dated 19.03.2012.
3.High Court's Official Memorandum in R.O.C.No.12/2012-Con.B2, dated 21.03.2012.

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In partial modification of the relieving and joining instructions issued in the High Court's Official Memorandum third cited, Thiru R.Selvakumar, Judicial Magistrate, Perambalur, who has been transferred and posted as Judicial Magistrate No.V, Coimbatore in the High Court's Notification first cited, is required to get relieved from the post of Judicial Magistrate, Perambalur, after handing over charge of his post to his successor(instead of 02.04.2012 A.N.) and take charge of his new post without availing full joining time.

Ms.M.Vinodha, District Munsif, Perambalur, who has been transferred and posted as District Munsif, Sirkali in the High Court's Notification first cited is required to hand over charge of the post of District Munsif, Perambalur to Thiru R.Selvakumar, Judicial Magistrate, Perambalur on 02.04.2012 A.N. and take charge of her new post on or before 04.04.2012 F.N., without availing full joining time.

The Judicial Magistrate, Perambalur is required to hold full additional charge of the post of District Munsif, Perambalur till Thiru A.Mummoorthy takes charge of the said post.

HIGH COURT, MADRAS
DATED:21.03.2012.

Sd/ G.CHOCKALINGAM,
REGISTRAR GENERAL

To

1. Thiru R.Selvakumar, Judicial Magistrate, Perambalur.
2. Thiru M.Vinodha, District Munsif, Perambalur.
3. Thiru V.Suresh, District Musnif, Ramanathapuram.
4. Thiru A.Mummoorthy, Addl. District Munsif, Ambasamudram.
5. The Judicial Magistrate, Perambalur.
6. The District Munsif, Perambalur.
7. The Principal District Judge, Perambalur.
8. The Chief Judicial Magistrate, Perambalur.